

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
HYDERABAD

O.A.NO.1146 of 1999.

Date of order:17-8-1999.

Between:

K.Raja Ratnam Naidu.Applicant

A n d

1. The Government of AP, rep., by its
Chief Secretary, Secretariat, Hyderabad.
2. Union Public Service Commission,
rep. by its Secretary, Dholpur House, New Delhi.
3. Union of India, rep. by the Secretary,
Ministry of Home Affairs, North Block
New Delhi.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr. K. Prabhakar Reddy

COUNSEL FOR THE RESPONDENTS: Mr. B.Narsimha Sharma (for Central Govt.)
: Mr.V.V. Anil Kumar (for State of AP)

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

O R D E R:

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr. K. Prabhakar Reddy, learned Counsel for the Applicant,
Mr.M.C.Jacob for Mr.B.Narsimha Sharma, learned Standing Counsel for the
Respondents 2 and 3, and Mr.V.V. Anil Kumar, learned Standing Counsel for the
Respondent No.1.

R

D

2. This OA is filed for the following relief:-

'to declare the action of the second respondent in not accepting the proposal of the first respondent for preparation of the year-wise select list of 1996-97 for 7 vacancies, 1998 for 4 vacancies, and for 1999 for 3 vacancies and prevailing over the first respondent to prepare only one select list for 14 vacancies, as illegal, arbitrary and further to direct the respondents to consider the applicant for empanelment of the select lists for the each year i.e., select list 1996-97 for 7 vacancies with 2 wait list candidates, as per the unamended regulations, for 1998, 4 vacancies as per the amended regulations and for 1999 for 3 vacancies, with all consequential benefits.'

3. Though this OA is not listed today, the learned Counsel for the Applicant submits that he is withdrawing this OA. The learned Counsel for the State Government and Central Government have no objection in permitting the applicant to withdraw this OA.

4. The OA was filed on 13-7-1999. Within a short period of one month, it appears that the applicants have changed their mind and it is not known why they changed their mind and withdrawing this application.

5. Be that as it may, we find no reason to prevent the applicant from withdrawing this OA.



6. In view of what is stated above, the OA is dismissed as withdrawn. No costs.


(B. S. LAL PARAMESHWAR)
MEMBER (JUDG) 18/99


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED this the 17th day of August, 1999
Dictated to steno in the Open Court

DSN


18835

25/8/99

COPY TO:-

1. HON. J.
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE C
6. ADVOCATE
7. STANDING COUNSEL

1st AND II nd COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN:

MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR

MEMBER (JUDL)

ORDER DATE: 17/8/99

MA/RA/CP.NO
IN
DA.NO. 1146(99)

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

(8 copies)

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

23 AUG 1999

हैदराबाद न्यायालय
HYDERABAD BENCH